

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 15830/2019

(Arising out of impugned final judgment and order dated 28-05-2018 in CRLR No. 250/2018 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF U.P

Petitioner(s)

VERSUS

ISHWAR CHANDRA AGARWAL & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.78838/2019-CONDONATION OF DELAY IN FILING)

Date : 08-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Sachin Sharma, Adv.
Ms. Rukhmini Bobde, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Tushar Verma, Adv.
Ms. Kalpana, Adv.
Mr. Mohd. Tauseef, Adv.
Mr. Abhishek Kumar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by the counsel for respondent No.1, hearing of this matter is deferred for two weeks.

It is made clear that no further adjournment at the instance of respondent No.1 will be entertained in this matter. Respondent No.1 must make necessary arrangement on the next date of hearing.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

